

11.18 hrs.

[Translation]

MATTERS UNDER RULE 377

[English]

- (I) **Need to appoint a High Power Committee to investigate into the cause of frustration among young Scientists**

DR. PHULRENU GUHA (Contai): A huge amount of money is spent to train scientists but it is found that many of the scientists, particularly, the young scientists, suffer from frustration.

So, I urge upon the Government of India to appoint a high power Committee to investigate into the matter and make necessary action thereon.

- (II) **Need to establish a research oriented organisation at Puri (Orissa) to promote export and development of marine products and to nominate representative from Orissa on Marine Advisory Body**

SHRI BRAJAMOHAN MOHANTY (Puri): Orissa has a long coast and having potentiality of marine development including fishing. Orissa's export potentiality of fishing and marine products is not negligible. But unfortunately the Government of India have taken no notice of the developmental potentiality of marine products of Orissa and no research oriented organisation for developing marine products and fishery has been established there like the one in Cochin. Even in Marine Advisory Committee, Orissa has no representation. I, therefore, request the Union Government to establish a research oriented organisation at Puri to promote the export and development of marine products including fishery. It is also urged upon the Government to nominate representatives from Orissa on Marine Advisory Body.

- (III) **Need to link various rivers in the country for maximum utilisation of the water resources**

SHRI M.L. JHIKRAM (Mandla): Mr. Deputy-Speaker, Sir, under Rule 377 I would like to inform that excess rainfall in our country causes floods which destroy crops in thousands of acres of land, causes soil erosion and renders thousands of people homeless. Most of the water flows down into the sea without being utilised. On the other hand some states fall into the grip of drought in the absence of pushing lakhs of people and livestock into the jaws of death due to the scarcity of fodder, grass and water. Thus, excess rainfall and scanty rainfall both adversely affect the country. The water, which is called elixir of life, flows down into the sea without being utilised. This problem can be solved if a network of canals linking various rivers of the country is built. For this purpose, a time bound programme should be chalked out to spread a network of canals through out the country on the pattern of railway network. In this way we can make good use of water which goes down into the sea unutilised and these canals also be utilised for transportation purposes. Hence the Central Government should take over this project in its own hand on priority basis.

[English]

- (IV) **Need to set up monitoring cells at State-level to ensure availability of essential commodities to consumers through the public distribution system**

SHRI RAM PYARE PANIKA (Robertsganj): It is a matter of great concern that inspite of the directives from the Union Government, no shops are being opened under public distribution system in different parts of the country, according to the norms prescribed by the Government of India.

The late Prime Minister Shrimati Indira Gandhi had directed the States to implement the 14-point programme so far as public distribution system is concerned. It is surprising that many families, especially in industrial belts and industrial towns are being denied by the district authorities, even the ration cards, resulting in great discontentment among the consumers.

Keeping in view the consecutive two year's drought in some parts in U.P. and elsewhere in the country, it has become imperative that a directive should be given by the Union Government to see that public distribution system works according to guidelines given by the Union Government; and, if there is need, a monitoring cell should be set up at every State level, to see that essential commodities are made available to the consumers.

I request the Minister of Food and Civil Supplies to implement these suggestions.

[*Translation*]

(v) Need to connect Kandla Port and Delhi by rail

SHRIMATI USHA THAKKAR (Kutch): Mr. Deputy-Speaker, Sir, I would like to raise the following matter under Rule 377:

Sir, through you, I am raising an important matter in the House. I represent the Kutch Parliamentary Constituency in which Kandla is a major port. It is the only major port of Northern India and a free trade zone of IFFCO plant is located here. Since it is situated at Pakistan border, there is frequent military movement in that area.

All the major ports in India have been connected with Delhi by rail but I regret to say that Kandla port has not yet been connected with Delhi by rail.

Therefore, I request the Government that Kandla port and Delhi should be immediately connected by rail and a super fast

train should be immediately introduced on this line.

[*English*]

(vi) Need to set up a subsidiary Coal Company under the Coal India Ltd in Orissa

SHRI SRIBALLAV PANIGRAHI (Deograh): One-third of the total coal reserves of our country is found in Orissa alone. But it is a matter of regret that there is no coal company established, as yet, in Orissa. In fact, it is the only major coal-producing State today in the country, without such a company in it.

In the larger national interest, for proper exploitation of the huge coal reserves which economically compare very favourably with other coal-producing States, and also for satisfactory handling of various local and regional problems involving workers' and peoples' interest, a subsidiary coal company under the Coal India Ltd. should be set up at a suitable place in the coal belt of Orissa, as early as possible. Further, the reported decision to open a Director's office in the State as a first positive step in that direction, needs to be implemented forthwith.

(vii) Need to drop the move for setting Military Firing Range adjoining villages of Tehsil Rajgarh district Alwar, Rajasthan

SHRI RAM SINGH YADAV (Alwar): A Military Firing Range is proposed within the revenue boundary area of villages Neemala, Motiwada, Rajpur, Sakat, Ratanpura, Barla and other adjoining villages of Tehsil Rajgarh, district Alwar, Rajasthan.

The notices for acquisition of agricultural lands of more than a dozen villages had been issued by the district revenue authorities. The majority of cultivators whose agricultural lands and residential properties are being acquired, belong to tribal community. Cultivators other than tribals, whose agricultural lands and residential properties are